GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIAL SERVICES LOK SABHA

UNSTARREDQUESTION NO. †3159

TO BE ANSWEREDON THE 5TH JANUAR Y2018/ PAUSHA15, 1939 (SAKA)

Merger/Consolidation of PSBs

†3159.SHRIMATI JYOTIDHURVE SHRI ASHWINIKUMAR: SHRI K. PARASURAMAN:

Willthe Ministerof FINANCEbe pleased to state:

(a) whether the Government proposes to merge/consolidate the Public Sector Banks as part of re-structuring of banking system of the country, if so, the details thereof;

(b) whether the Governmenthas issued official communication to the Banks asking them to start the merger process, if so, the details thereof;

(c) whether the Government is planning a road map to implement the Narsimhar CommitteeReport, if so, the details thereof; and

(d) the benefits likely to be derived out of the merger/consolidation of banking system and the likely impact hereof on customers?

ANSWER

The Ministerof State in the Ministryof Finance (SHRISHIV PRATAPSHUKLA)

(a) to (d): The Banking Companies (Acquisitionand Transfer of Undertakings)Acts of 1970 and 1980 provide that the Central Government, in consultation with the Reserve Bank of India, may make a scheme, *inter alia*, for the amalgamation of any nationalisedbank with any other nationalisedbank or any other banking institution. Consolidation Public Sector Banks (PSBs) has been discussed by various committees and their reports, *viz.*, Narasimham Committee (1998), Indian Banks' Association Report (2004), Planning CommissionReport (2008), Leeladhar Committee (2008) and Nayak Committee (2014). These committees recommended encouragement and promotion of consolidation withir PSBs through the merger and amalgamationroute. Takingnote of these recommendations with a view to facilitate consolidationamong the nationalisedbanks to create strong and competitivebanks, Governmenthas put in place an approval framework for proposals to amalgamatenationalisedbanks.
